

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE: 11.4.1990

PRESENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 217/89

A. Hemalatha Bai

Applicant

Vs.

- 1. Central Social Welfare Board
represented by its Executive
Director, Jeevan Deep Building
1st Floor, Parliament Street,
New Delhi-1
- 2. Smt. Kakolidas, Steno. Grade 'C'
Central Social Welfare Board,
Jeevan Deep Building, Parliament Street,
New Delhi-1
- 3. Smt. Kanta Goomer, Steno Grade 'C'
Central Social Welfare Board,
1st Floor, Jeevan Deep Building
Parliament Street, New Delhi-1

Respondents

Ms./. K. K. Usha,
N. D. Premachandran,
Mrs. Shakkeela, Smt. Bhargavi V
and T. B. Ramani

Counsel for the
applicant

Mr. C. Kochunni Nair

Counsel for R-1

ORDER

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

In this application dated 24.3.1989, the applicant
has been
who is working as Stenographer Grade-III under the Central
Social Welfare Board has prayed for firstly that she
should be promoted as Stenographer Grade 'C' forthwith
and secondly that all benefits due to her should be

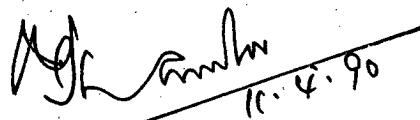
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accorded from the date on which the vacancy in Grade 'C' Stenographer occurred or in the alternative from the date her junior was allowed to officiate in the post of Stenographer Grade 'C'.

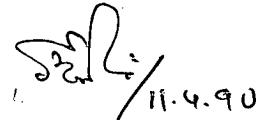
2. The learned counsel for the respondents has filed a statement dated 5.4.1990 in which it has been stated that the applicant has since been promoted as Stenographer Grade 'C' and she has joined duty on 28.8.1989. As regards the second relief, it has been mentioned that her case for protection of seniority and relief will be considered by the DPC which is likely to meet in April, 1990.

3. In view of the aforesaid statement, the learned counsel for the applicant does not wish to press this application any further. Accordingly this application is closed with liberty to the applicant to seek further relief in case she feels aggrieved by the manner in which the second relief is considered and decided upon by the respondents.

4. There will be no order as to costs.


10.4.90

(N. Dharmadan)
Judicial Member


11.4.90

(S. P. Mukerji)
Vice Chairman

kmn